

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 48026/2025

[Arising out of impugned final judgment and order dated 19-03-2025 in SA No. 179/2025 passed by the High Court of Judicature at Madras]

DEVARAJ

Petitioner(s)

VERSUS

SELVARAJ &amp; ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 309633/2025 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS, IA No. 309631/2025 - EXEMPTION FROM FILING O.T.

Date : 09-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ALOK ARADHEFor Petitioner(s) : Mr. B. Karunakaran, AOR  
Mrs. K Balambiah, Adv.  
Ms. Pooja Lakshmi, Adv.  
Mr. Kannan, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay in refiling the Special Leave Petition is condoned.
2. Issue notice, returnable on 16.03.2026.
3. In the meantime, the parties are directed to maintain *status quo*, as on today.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS(NIDHI WASON)  
ASSISTANT REGISTRAR